

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

counter not filed.

1/20/03 Bench

Or. dt. 1.1.02

counter not filed.

Order dated 08.01.2003.

None appears for any of the parties. No counter has been filed in this case. Call this matter for final disposal after showing it in the ready list.

Y. S. Seel
08.01.2003
Member (J)

ORDER DT. 20.8.2003.

None appears. However to give one more opportunity to the applicant, the matter is adjourned to 27.8.2003 for final disposal.

Subrata
Vice-Chairman

ORDER DATED 27.8.2003.

Heard Mr. A. K. Mehapatra, Learned Counsel for the Applicant and Mr. Uma Ballav Mehapatra, Learned Addl. Standing Counsel appearing for the Respondents and perused the records.

Mr. A. K. Mehapatra, Learned Counsel for the Applicant undertakes to supply once again the informations/documents required by the Respondents in terms of their letter dated 6th December, 1999 (Annexure-2) ; which the Applicant had submitted as per his statement by Regd. Post ; first on 12.2.2001 and again on 18.9.2001. Mr. Mehapatra, Learned Counsel for the Applicant also undertakes to hand over

copy (verified) for admission and hearing. (counter filed)

Bench

19/8/03

ORDERS OF THE TRIBUNAL

NOTES OF THE REGISTRY

Dr. 21. 20. 8. '83

for admission &
final disposal.

L/26/8

Bench

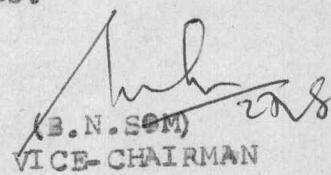
Dr. 21. 27. 8. '83

Copies of the documents
prepared for
Counsel for both
sides.Dated
27/8/83
by

copies of these documents to Mr. U. B. Mehapatra, learned Addl. Standing Counsel over and above sending the documents by Regd. post with A.D. to the Respondents.

As the matter has been lingering for a long time and the Applicant had sent the requisite/required documents by Regd. post on 12.2.2001, followed by his letter dt. 18.9.2001 and 4.2.2002, the Respondents are, hereby directed to take action for revision of pension of the Applicant, as per rules, immediately, on receipt of the papers from him and in any case not later than three months from the date of receipt of the documents to mitigate the hardship of the Applicant.

With the above observations and directions, this original Application is disposed of. No costs.



(B.N. SENGUPTA)
VICE-CHAIRMAN